## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:806 ANSWERED ON:10.12.2013 NCRB REPORT ON LOSSES Bhoi Shri Sanjay;Chitthan Shri N.S.V.

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per a report of the National Crime Records Bureau (NCRB), citizens in India had suffered losses of many crores in property and valuables stolen through dacoity, burglary, theft, cheating, robbery etc. between 2010 and 2012;

(b) if so, the details thereof, State-wise;

(c) the reasons identified for the rise in cases involving dacoity, burglary, theft etc.;

(d) whether the Government has taken any steps including increasing the strength of police force to curb these anti-social activities; and

(e) if so, the details thereof?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): As per the data provided by NCRB, the State/UT wise number of cases in which property stolen, value of property stolen, number of cases in which property was recovered and value of property recovered under crime heads dacoity, robbery, burglary, theft criminal breach of trust, other property and total property offence during 2010, 2011 and 2012 are available at Ministry of Home Affairs web site. (htt://mha1.nic.in/par2013/ParWinter2013.html)

(d) to (e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010.